

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

(MP) IA 50 of 2020 in TP 125 of 2019 [CP(IB) 159 of 2018] With
IA 53 of 2020
IA 56 of 2020
IA 130 of 2020
IA 131 of 2020

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2021**

Name of the Company:

Harshad V Vora
V/s
Bhagwan Motors Pvt Ltd

Section:

33(1),33(2),34(1)/ 66,68,69,70,71,72,73 & 60(5) IBC,2016/7 Insolvency and
Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Anand Prabhawalkar a.w. Resolution Professional Mr. Manesh Vithhal Kekre appeared for the applicant.

Learned Counsel Mr. Rajat Lohia appeared for the Respondent in IA 130 of 2020.

Learned Counsel Ms. Grima Malhotra appeared for the Respondent in IA 131 of 2020.

Learned Counsel Mr. Urvesh K Gor appeared. Learned Counsel Mr. Sagar Bansal appeared.

IA 50 of 2020 is filed by Resolution Professional against the King Engineering Proprietor of Mr. Shalim Shaikh for direction to them to hand over all the machinery of the Corporate Debtor.

Issue notice to Respondent.

We direct RP to serve notice to the Respondent by speed-post and e-mail and to file affidavit of service of notice within two weeks.

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IA 53 of 2020 is filed by RP for passing order of liquidation.

We direct Registry to place original paper of this application before this Bench within two weeks.

IA 56 of 2020 is filed by RP for direction to Superintendent of Police district Dhar to investigate the matter.

We make it clear that this Adjudicating Authority does not have jurisdiction; hence, prayer is rejected. Other ground no. 2 in this application is also not clear and no amount is specified.

We direct RP to file proper application under Section 43 and 66 of IBC, 2016.

With this direction, IA 56 of 2020 stands disposed of.

IA 130 of 2020 is again filed by RP against the Belmark Metal (I) Ltd & Anr.

Learned Counsel for the Respondent seeks some time to file reply. It is to be filed within two weeks by giving copy to other side.

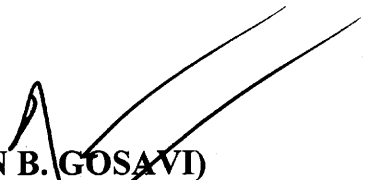
IA 131 of 2020 again filed by RP against the V E Commercial Vehicals Ltd Anr.

We direct Respondent to file affidavit in reply within one week by giving copy to RP.

Matters to appear on 05.02.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 7th day of January, 2021


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)